

appointment of the Chief Election Commissioner and other Election Commissioners, for safeguarding the autonomy and independence of the Election Commission, for protection of conditions of services of the Election Commissioners and for setting up an independent permanent secretariat staff for the Election Commission.

MR. DEPUTY CHAIRMAN: Please introduce the Bill.

The Constitution (Amendment) Bill, 2022 (amendment of article 324)

DR. JOHN BRITTAS (Kerala): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

DR. JOHN BRITTAS: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Shri Sandosh Kumar P to move for leave to introduce The Constitution (Amendment) Bill, 2022 (Amendment of the Eighth Schedule).

SHRI SANDOSH KUMAR P (Kerala): Sir, I move for leave to introduce a Bill further to amend the Constitution of India to include Tulu in the Eighth Schedule of the Constitution.

MR. DEPUTY CHAIRMAN: Please introduce the Bill.

The Constitution (Amendment) Bill, 2022 (amendment of the Eighth Schedule)

SHRI SANDOSH KUMAR P (Kerala): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI SANDOSH KUMAR P: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Shri Sandosh Kumar P to introduce The National Commission for Controlling Medical Inflation Bill, 2022.